

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SARGA UDAIPUR HOTELS & RESORTS PRIVATE LIMITED
(Formerly known as SHRISTI UDAIPUR HOTELS AND RESORTS PRIVATE LIMITED)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sarga Udaipur Hotels & Resorts Private Limited (Formerly known as Shristi Udaipur Hotels And Resorts Private Limited)
2.	Date of incorporation of corporate debtor	02/02/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101WB2007PTC112974
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office: Plot No. X-1, 2 & 3 Block - EP, Sector - V, Salt Lake City, Kolkata -700091, West Bengal, India Corporate Address: D-2, 5th Floor, Southern Park Saket Place, Saket New Delhi-110017, India
6.	Insolvency commencement date in respect of corporate debtor	29/04/2022
7.	Estimated date of closure of insolvency resolution process	25/10/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Lihala Regn No.: IBBI/IPA-001/IP-P00525/2017-2018/10950
9.	Address and e-mail of the interim resolution professional, as registered with the Board	11, Crooked Lane, Kolkata-700069, West Bengal, India Email: lihalaco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	11, Crooked Lane, Kolkata-700069, West Bengal, India Email: lihalaco@gmail.com
11.	Last date for submission of claims	14/05/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Sarga Udaipur Hotels & Resorts Private Limited on 29/04/2022.

The creditors of M/s Sarga Udaipur Hotels & Resorts Private Limited, are hereby called upon to submit their claims with proof on or before 14/05/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/04/2022

Place: Kolkata

Rajesh Lihala
Interim Resolution Professional of
Sarga Udaipur Hotels & Resorts Private Limited
(Formerly known as Shristi Udaipur Hotels And Resorts Private Limited)
IBBI/IPA-001/IP-P00525/2017-2018/10950